

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:1670

ANSWERED ON:04.12.2012

CLEARANCE TO COAL MINE PROJECTS

Punia Shri P.L. ;Saroj Shri Tufani;Viswanathan Shri P.

Will the Minister of COAL be pleased to state:

(a) the details of coal projects pending for want of clearance from the Ministry of Environment and Forests during each of the last three years and the current years, State-wise;

(b) the reasons for such pendency, the time since when such projects have remained pending and the present status thereof, project-wise;

(c) whether the pending projects have affected/are likely to affect power projects and coal production vis-a-vis the target fixed during the Twelfth Five Year Plan period; and

(d) the steps taken/ being taken by the Government to expedite the clearance of such projects?

Answer

MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

(a) & (b): As intimated by Coal India Limited, the details are enclosed as Annexure.

(c): Delay in obtaining these clearances will result in possible drop in production planned from these projects. It is envisaged that the likely drop in production during the terminal year of XII Plan will be to the tune of about 59 Mt.

(d): The following steps have been taken/being taken by Government/Coal India Limited:

i. Vigorous follow up action with land acquisition officials of State Govts. to expedite acquisition proceedings.

ii. Regular meetings with State Authorities viz. Land Revenue Commissioner, LR Secretary are held to sort out acute problems.

iii. Forest Officials are contacted on regular basis at District & Tehsil level to fulfil the requirement & queries. Periodical contacts are done with the Regional Office of MOEF/ MOEF, New Delhi for expediting clearance of the forestry proposals.

iv. State & MoEF officials are regularly contacted & meetings held at all levels to expedite environmental clearance proposals specially for PH dates & proposals pending for final clearances.

v. Discussions are held with the land owners/ villagers for selection of rehabilitation site and also to persuade them to shift to the rehabilitation site.

vi. Ministry of Coal is addressing the issues by taking up the same with concerned authorities at State level and Central level on regular basis with a view to expedite pending clearances.